

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: HYDERABAD

O.A.No.1394 OF 1995.

Date or Order:5-3-1998.

Between:

|                         |                       |
|-------------------------|-----------------------|
| 1. B.Ashok Kumar.       | 8. T.Ramakrishna Rao. |
| 2. Shaik Ameer.         | 9. M.Swatantra.       |
| 3. S.Venkataiah.        | 10. R.Satyanarayana.  |
| 4. Mallikarjuna Murthy. | 11.G.Byagavartha Rao. |
| 5. T.R.Seetharam.       | 12. N.V.Sasidhar.     |
| 6. O.K.Mohan.           | 13. Subba Rangaiah.   |
| 7. M.Balaram.           |                       |

.. Applicants

and

1. The Union of India, rep. by the Director General, Telecommunications, New Delhi-110 001.
2. The General Manager, Telecom District, Hyderabad, Hyderabad-500 033.

.. Respondents

COUNSEL FOR APPLICANTS :: Mr.J.V.Lakshmana Rao

COUNSEL FOR RESPONDENTS :: Mr.K.Bhasakara Rao

CORAM:

THE HON'BLE SRI A.V.HARIDASAN, VICE CHAIRMAN

A N D

THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)

: O R D E R :

( AS PER HON'BLE SRI A.V.HARIDASAN, VICE CHAIRMAN )

Heard Mr.J.V.Lakshmana Rao for the Applicant and  
Mr.K.Bhaskara Rao for the Respondents.

2. The applicants were initially appointed as Lift Operators and they were initially granted the pay scale of Rs.210-4-250-EB-5-270/- which was subsequently revised on the recommendations of the 4th Pay Commission to Rs.950-20-1150-EB-25-1500/- from 1-1-1986 onwards. On the basis of Arbitration Award and a Judgment of the Hon'ble Supreme Court the pay scale of Rs.210-270 was revised to Rs.260-400 which was implemented only with effect from 1-12-1987.

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4. In the result, we are of the considerable view that the applicants are entitled to get their pay refixed in the scale of pay of Rs.260-400 with effect from the dates of their ~~entry~~ into service and as on 1-1-1986 and to have the resulting arrears from 1-4-1981 disbursed to them without any further delay. The application, therefore, is allowed and the respondents are directed to issue necessary orders regarding refixation of the applicants' pay with effect from the dates of their initial appointment in the scale of pay of Rs.260-400 and to refix their pay as on 1-1-1986 and disburse to them the arrears resulting from such refixation with effect from 1-4-1981 within a period of 4 months from the date of receipt of this copy of this Order. No order as to costs.

मानित कृत  
CERTIFIED TO BE TRUE COPY

स्वाधीन अधिकारी द्वय रजिस्ट्रार (मानित)  
Court Officer/Dy. Registrar  
केंद्रीय प्रशासनिक बोर्डिंग  
Central Administrative Tribunal  
हैदराबाद बायपोर्ट  
HYDERABAD BENCH

L W  
Returned

Reg! - Contempt petition

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH: AT HYDERABAD.

1. Names of the respondents should be furnished in Contempt petition.
2. 2 addressed covers with acknowledgements to be filed.
3. Statement to be filed by the counsel for the applicant.

C.P. No. 1998

in

O.A.1394/1995

Gy  
27/10/98  
for DR(CS)

Indians time

Objections Complied  
resubmitted on 13-11-98

13/11/98

Contempt petition under Section  
17 of Administrative Tribunal Act  
1985.



Filed on:

27-10-98



Filed By:

J. V. LAKSHMANA RAO  
Advocate  
Flat No.301,  
Balaji Towers,  
New Bakaram,  
HYDERABAD - 500 380.

Received  
Vid  
10/11/98  
27/10/98

more be filed  
on  
20/11/98